

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**CP (CAA) 32/NCLT/AHM/2017
In CA(CAA) No. 2/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.05.2017**

Name of the Company: Grasim Industries Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013


S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1	Mihir Joshi	Sr. Advocate	Petitioner	}
2	Sandeep Singhi	Advocate	Petitioner	
3	Pranjal Buch for Singhi & Co.	"	"	

ORDER

Learned Senior Advocate Mr. Mihir Joshi with Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Pranjal Buch present for Petitioner.

Order pronounced admitting the petition. (vide separate order)

Date of hearing fixed on 18.05.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 4th day of May, 2017.

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

CORAM: SRI BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Date: 4th day of May, 2017

C.P.(CAA) 32/NCLT/AHM/2017

In the matter of :-

Grasim Industries Limited,
A company incorporated under
the provisions of the Gwalior Companies
Act (1 of Samvat 1963) and having its
Registered Office at Birlagram, Nagda,
District Ujjain,
Madhya Pradesh – 456 331

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Petitioner Company

Appearance: -


Mr. Mihir Joshi, Senior Advocate, with
Mr. Sandeep Singhi and Mr. Pranjal Buch,
Advocates, for M/s Singhi & Co.,
Advocates, for the Applicant.

ORDER

(Date: 04.05.2017)

1. This petition under Sections 230 to 232 of the Companies Act, 2013 read with Rule 15(1) of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 is filed for sanctioning of a composite Scheme of Arrangement between Aditya Birla Nuvo Limited and Grasim Industries Limited and Aditya Birla Financial Services Limited and their respective shareholders and creditors.
2. Learned Senior Advocate, Mr. Mihir Joshi, with learned Advocates, Mr. Sandeep Singhi and Pranjal Buch, for M/s Singhi & Company, Advocates, present for the petitioner.
3. Affidavit of Chairman filed.
4. Report of Chairman filed.
5. Common representation of Regional Director received.

6. Affidavit-in-reply to RD's representation filed.
7. Representation of Official Liquidator filed.
8. Affidavit-in-reply to OL's representation filed.
9. Petition is admitted.
10. Date of hearing 18th May, 2017.
11. Petitioner shall advertise notice of hearing of this petition in "Indian Express" (all editions in English) and Hindi translation thereof in Nai Dunia (Indore edition) not less than ten days before the fixed date of hearing calling for objections, if any, on or before the date of hearing.
12. Petitioner shall issue notices to:
 - (a) Regional Director,
 - (b) Registrar of Companies, and
 - (c) Mr. Mukesh Mohan Chandiramani, Navjivan Society, Building No.7A, Flat No.30, 8th Floor, Lamington Road, Mumbai-400008, informing the date of hearing.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 4th day of May, 2017.

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